

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

Customs Miscellaneous Application Nos.40551 & 40552/2025
and
Customs Appeal Nos. 140 & 141/2010

(Arising out of Order-in-Appeal Nos. 515 to 522/2016 (CXA-II) dated 30.12.2016
passed by the Commissioner of Central Excise (Appeals – II), Chennai)

R. Sundar

Proprietor M/s. DNR Shipping Services
No. 23, Linghi Chetty Street
Chennai – 600 001.

Appellant

Vs.

Commissioner of Customs (Exports)

Custom House
60, Rajaji Salai, Chennai – 600 0 01.

Respondent

APPEARANCE:

None for the appellant

Smt. Anandalakshmi Ganeshram, Authorized Representative for the Respondent

CORAM

Hon'ble Shri M. Ajit Kumar, Member (Technical)

FINAL ORDER NOS. 40483 & 40484/2025

Date of Hearing / Decision: 01.05.2025

Appellant has filed miscellaneous applications seeking to
withdraw the appeals. Leave granted. Appeals are dismissed as
withdrawn. Miscellaneous applications are disposed of accordingly.

(Order dictated and pronounced in court)

(M. AJIT KUMAR)
Member (Technical)

Rex